

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 30/MP/2014**

- Subject : Grant of Connectivity as per Regulation 8 (2) and 8 (4) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term access and medium term open access in inter-State transmission and related matter) Regulations, 2009 and Regulation 4 (2) and 6 (6) of the Central Electricity Regulatory Commission (Technical Standards for Connectivity to the Grid) Regulations, 2007.
- Date of hearing : 8.7.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member
- Petitioner : National Load Dispatch Centre, New Delhi
- Respondents : Central Transmission Utility and 48 others.
- Parties present : Shri S.K. Soonee, POSOCO  
Shri V.K. Agarwal, NLDC  
Shri S.S. Barpanda, NLDC  
Shri S.R. Narasimhan, NLDC  
Ms. Jyoti Prasad, POSOCO  
Shri Y.K. Sehgal, PGCIL  
Shri Manju Gupta, PGCIL  
Shri R.C. Kaundal, Advocate, HPPTCL  
Shri D.P. Sharda, HPPTCL  
Shri A.K. Nthani, GKEL  
Shri V.A. Babu, GKEL  
Shri Alok Shankar, Advocate, EPOL  
Shri Gaurav Dudeja, Advocate, GMR

**Record of Proceedings**

The representative of POSOCO requested for time to file submission on the information/clarification submitted by CTU vide affidavit dated 7.7.2014.

2. Learned counsels for the respondents, Essar Power Ltd and Lanco Amarkantak Power Limited sought time to file their replies to the petition.

3. Learned counsel for Bela Thermal Power Plant of Ideal Energy Project Limited submitted that reply to the petition has already been filed and requested to protect the interest of the respondent.

4. After hearing the learned counsels for the parties and representative of POSOCO, the Commission directed CTU to upload the information submitted vide affidavit dated 7.7.2014 on its website also.

5. The Commission directed POSOCO to file its response to the reply of CTU dated 7.7.2014 on or before 25.7.2014 with an advance copy to CTU. The Commission further directed the respondents to file their replies by 30.7.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, by 12.8.2014. The Commission directed that the due dates for filing the replies and rejoinders should be strictly complied with.

6. The Commission directed CEA to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

7. The petition shall be listed for hearing on 21.8.2014.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)